

Statement

Sl. No.	Name of the Project	Date of receipt in Central Water Commission	Present position
1	2	3	4
<i>Major Schemes</i>			
1	Kerala Bhavani	26-6-1972	Pending for want of agreement on Cauvery Waters.
2	Kakkadavu	17-9-1974	Replies to comments of Central Water Commission regarding benefit-cost ratio are awaited from the Government of Kerala. The State Government have intimated that they have set up a Committee to study the benefit cost ratio of the project and that replies to comments would be sent after completion of the restudy by the Committee.
3	Muvattupuzha	8-1-1975	The project was found acceptable by Advisory Committee of Planning Commission in its meeting held on 24-7-81 subject to clearance by Deptt. of Science and Technology.
4	Kuttiadi Augmentation (Multipurpose Scheme)	2-9-1977	Pending for want of agreement on Cauvery Waters.
5	Idamalayar	30-6-1978	Further clarification s on Hydrological and other aspects sought from State Government in December, 1981, March and June, 1982 are awaited.
6	Chimoni	17-9-1978	TAC note is submitted to Planning Commission for consideration in its next meeting.
7	Karapara Kuriar Kutty Multipurpose Scheme (Irrigation Portion)	22-2-1979	Replies to Central Water Commission's comments sent in June and September, 1979 and January, 1980 are awaited from the State Government.
<i>Medium Schemes</i>			
1	Attapady	30-8-1971	Pending for want of Agreement on Cauvery Waters.
2	Vamanapuram	10-10-1980	The project was found acceptable by the Advisory Committee in its meeting held on 3-3-1982.

Report on Vizhinjam Fishing harbour project of Kerala.

618. SHRI A. NEELALOHITHAD-ASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received report after the exploratory fishing activity at Vizhinjam;

(b) if so, the details of the report; and

(c) when Government propose to give clearance to the first and second stage of the Vizhnjam Fishing Harbour Project of Kerala?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) Progress Report No. 1 on the results of the exploratory survey of fisheries resources of Wadge Bank has

been received in March, 1982. The report covers the results of the demersal (bottom) fisheries resources survey conducted by the vessel "MATSYA NIREEKSHANI" (40.55m) in three cruises and pelagic fisheries resources survey by the vessel "MATSYASUG-ANDHI" (31.5m) in three cruises from October to December, '81. The results have been presented on a month wise basis with detailed tables for eventual synthesis and feasibility studies. During demersal fishery survey, rich grounds of high quality fishes such as perches, carangids, squids and cuttle fishes were located. During pelagic fishery survey by long-line method, rich grounds of sharks were located. More intensive survey is considered essential for drawing sound conclusions.

(c) First stage of Vizhinjam Fishing Harbour was sanctioned in July, 1968 at an estimated cost of Rs. 173.00 lakhs and this has already been completed. Proposals for sanctioning the second stage of Vizhinjam Fishing Harbour can be processed for investment decision only on receipt of the Final Report on the Fishery Resources Survey and feasibility studies now being conducted in Wadge Bank area.

Directives against the defaulting Agriculturists

619. SHRI C. T. DHANDAPANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Ministry of Agriculture have asked the State Governments to take coercive action against defaulted agriculturists for recovery of arrears from them; and

(b) if so, when the said directives was issued and what are the contents thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN) : (a) and (b). The State Governments have been advised to refrain from taking decisions that would have long term adverse effects on the efficient functioning of co-operative credit institutions like blanket measures for write-off or suspension of recovery or total

ban on the use of coercive processes. The advice was given in April, 1981 in the context of poor recovery of institutional loans in several States. While in some cases non-repayment of loans might be due to adverse seasonal conditions, the main reasons for accumulation of loan dues are connected with wilful default and a poor climate for recovery. It is necessary to tackle these problems; otherwise large overdues would impair the capacity of credit institutions to meet the increasing credit needs of the rural sector.

The recovery of institutional and other Government loans is governed, however, by the legal and administrative provisions adopted by the concerned State Governments.

Supply of wheat to Tamil Nadu

620. SHRI C. T. DHANDAPANI : Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Government have received complaints from the Government of Tamil Nadu with regard to inadequate allotment of wheat to the State;

(b) if so, the nature of complaints; and

(c) demand of Tamil Nadu and allocation of wheat by the Centre thereon?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) and (b). There have been requests from the Government of Tamil Nadu for increased allotments of wheat, both for the roller flour mills and the public distribution system in the State.

(c). Allotments of foodgrains to various States, including Tamil Nadu, are made on a month to month basis having regard to overall availability in the Central Pool, relative needs of various States, market availability and other related factors. As against their monthly demand for 10,000 tonnes of wheat for public distribution system